

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF PANCHTATWA MILK INDUSTRIES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	PANCHTATWA MILK INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/09/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100PN2015PTC156614
5.	Address of the registered office and principal office (if any) of corporate debtor	Gat No. 307 Takali Fata Daund Pilanwadi, Pune, Maharashtra - 412207
6.	Insolvency commencement date in respect of corporate debtor	19-03-2025 (Wednesday)
7.	Estimated date of closure of insolvency resolution process	15-09-2025 (Monday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anshul Gupta Reg. No: -IBBI/IPA-002/IP-N00310/2017-2018/10899
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Mr. Anshul Gupta 410, 4th Floor, Blue Rose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East – 400066 Mumbai <b>Email Id:</b> <a href="mailto:contactanshulgupta@gmail.com">contactanshulgupta@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	410, 4th Floor, Blue Rose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East – 400066 Mumbai <b>Email Id:</b> <a href="mailto:ibc.panchtatwa@gmail.com">ibc.panchtatwa@gmail.com</a>
11.	Last date for submission of claims	02-04-2025 (Wednesday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-VI, has ordered the commencement of a Corporate Insolvency Resolution Process of **PANCHTATWA MILK INDUSTRIES PRIVATE LIMITED** on 19.03.2025 (Wednesday).

The creditors of **PANCHTATWA MILK INDUSTRIES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 02-04-2025 (Wednesday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Anshul  
Gupta** Digitally signed  
by Anshul Gupta  
Date: 2025.03.20  
11:30:52 +05'30'

**Anshul Gupta**  
**Interim Resolution Professional**  
**In the matter of Panchtatwa Milk Industries Private Limited**  
**IBBI/IPA-002/IP-N00310/2017-2018/10899**  
**AFA valid upto: 31.12.2025**  
**Email Id: [contactanshulgupta@gmail.com](mailto:contactanshulgupta@gmail.com)**

Date : 20.03.2025

Place : Mumbai

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PUBLIC ANNOUNCEMENT**

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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

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**Sd/-**

**Anshul Gupta**

**Interim Resolution Professional**

**In the matter of Panchtatwa Milk Industries Private Limited**

IBBI/IPA-002/IP-N00310/2017-2018/10899

AFA valid upto: 31.12.2025

Date: 21.03.2025

Place: Mumbai

Email Id: [contactanshulgupta@gmail.com](mailto:contactanshulgupta@gmail.com)

